

GOVERNMENT OF CHHATTISGARH  
LAW & LEGISLATIVE AFFAIRS DEPARTMENT  
MAHANADI BHAWAN, NAVA RAIPUR, ATAL NAGAR,  
MANTRALAYA (C.G.) 492002

Phone No. 0771-2221346 Fax No. 0771-2510346

Email-lawdept.cg@gov.in

Raipur, Dated 16/02/2024

**CHHATTISGARH LOWER AND HIGHER JUDICIAL SERVICE  
ALLOWANCES ORDER, 2024**

**ORDER**

No. 324/PS LAW/89/XXI-B/C.G./24.- WHEREAS, The Hon'ble Supreme Court of India, New Delhi in W.P. (C) No. 643/2015 All India Judges Association vs. Union of India & Ors., vide its Order dated 09<sup>TH</sup> May, 2017 appointed Second National Judicial Pay Commission under the Chairmanship of Mr. Justice P. Venkatarama Reddi (P.V. Reddi), former Judge of Supreme Court of India for the purpose of revision of Pay and Other conditions of Service of members of the District Judiciary;

AND WHEREAS, the Hon'ble Supreme Court of India in its Judgment dated 27<sup>th</sup> July, 2022 and 19<sup>th</sup> May, 2023 has accepted the recommendation of the Second National Judicial Pay Commission on revision of pay and pension of the Judicial Officers and accordingly State Government has revised pay and framed rules in respect of revision of pay, pension and other retirement benefits of the members of the Chhattisgarh Lower and Higher Judicial Services;

AND WHEREAS, the Hon'ble Supreme Court of India in its Judgment dated 4<sup>th</sup> January, 2024 has issued directions with respect to the allowances payable to the Judicial Officers, Retired Judicial Officers and Family Pensioners as recommended by the Second National Judicial Pay Commission;

NOW THEREFORE, in supersession of this Department's Order No. 13040/XXI-B/CG/06, dated 31.10.2006 (as amended from time to time), the State Government, in due compliance with the directions delivered in said Judgment dated 4<sup>th</sup> January, 2024, is pleased to sanction following allowances payable/reimbursed to the Judicial Officers (including those who are posted in any department of the State on deputation), namely:-

**1. House Building Advance (HBA). -**

- (1) HBA shall be made available to Judicial Officers in terms of the House Building Advance Rules, 2017; and
- (2) HBA shall be available to Judicial Officers also for the purchase of a ready built house from private individuals subject to such safeguards as may be prescribed by the State Government in consultation with the Hon'ble High Court of Chhattisgarh.

2. **Children Education Allowance (CEA).-**

- (1) Judicial Officers shall be entitled for Children Education Allowance with effect from the academic year 2019-2020;
- (2) They shall be entitled for Rs 2,250 per month as CEA and Rs 6,750 per month as hostel subsidy for two children up to Class 12;
- (3) For children with special needs, the reimbursement would be at double the rate stated in sub-clause (2);
- (4) When the DA increases by 50%, the allowances and subsidy shall increase by 25%; and
- (5) Further, reimbursement will be done just once every year, after completion of the financial year. For reimbursement of CEA, a certificate from the head of institution, where the ward of Judicial Officer studies, will be sufficient for this purpose. The certificate should confirm that the child studied in the school during the previous academic year. For Hostel Subsidy, a similar certificate from the head of institution will suffice, with the additional requirement that the certificate should mention the amount of expenditure incurred by the Judicial Officer towards lodging and boarding in the residential complex. The amount of expenditure mentioned, or the ceiling as mentioned above, whichever is lower, shall be paid to the Judicial Officer.

3. **Concurrent Charges Allowance.-** Concurrent Charge Allowance is payable to officers, who are required to hold full charge of the duties of equal or higher responsibilities in addition to the duties of their own post.

- (1) The concurrent charge allowance to be available maximum at the rate of 10% of the minimum of the scale of the additional post held beyond a period of ten working days.
- (2) No upward revision in the percentage of the Concurrent Charge Allowance.
- (3) Hon'ble High Court to decide the Concurrent Charge allowance to be available to the Officer within the ceiling of 10% on the basis of the number of days worked, the quantum of judicial work turned out and the administrative work handled.
- (4) There shall not be any insistence on the performance of 'appreciable judicial work' of the Court concerned.

4. **Conveyance/Transport Allowance (TP).-**

**(A) Official Vehicle,-**

- (1) The following Judicial Officers are eligible for official vehicles, namely,-
- (i) In the cadre of Principal District Judge;
  - (ii) Director, Chhattisgarh State Judicial Academy;
  - (iii) Judge, Family Court;
  - (iv) Special Judge under the Schedule Castes and Schedule Tribes (Prevention of Atrocities) Act, 1989;
  - (v) First Additional District Judge;
  - (vi) Chief Judicial Magistrate;
  - (vii) Secretary, District Legal Services Authority.
- (2) The quantum of petrol/diesel for official cars would be raised to the actual consumption for official purposes as certified by the concerned official and supported by a log book, which would be maintained. The judicial officers using official cars may be permitted to use them for private purposes to the extent of 300 kms per month;

**(B) Own Vehicle,-**

- (1) The transport allowance at the rate of Rs 10,000 per month w.e.f 01.01.2016 be given to those Judicial Officers, who own the car so as to cover the cost of maintenance and driver's salary and this will be increased to Rs 13,500 from 01.01.2021. The transport allowance would be payable at a reduced rate of Rs 4,000 per month, where there is a existing practice of allocating a driving-knowing office attendant/peon to the officer;
- (2) In addition to the transport allowance, there should be a reimbursement of the cost of,-

FOUR WHEELER	100 litres of petrol/diesel in District Headquaters and 75 litres of petrol/diesel in other areas
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**Explanation.-** Own Vehicle means vehicle registered in the name of the Judicial Officer or his/her spouse.

- (C) The Judicial Officers shall be permitted to exhibit a sticker at their option on the lower left side of the windscreens with inscription 'Judge' printed in moderately sized letters; and
- (D) Soft loan facilities to the extent of Rs 10 lakhs at nominal interest for the purchase of car shall be extended to the judicial officers. Guidelines/ Rules regarding issuance of soft loans (including provision of interest rate as applicable in GPF) as well as provisions of reimbursement, shall be issued separately.

**5. Earned Leave Encashment.-**

- (1) Judicial Officers, shall be entitled to a maximum limit of 300 days leave encashment at the time of retirement w.e.f 01.01.2024.
- (2) A judicial officer shall be entitled to encash :
- (a) 10 days earned leave while availing LTC subject to maximum 60 days – 10 at a time upto six occasions during the entire service.
  - (b) 30 days in a block of two years.
  - (c) S.No.(a) and (b) shall be in addition to the right of the Judicial Officers to encash upto 300 days EL at the time of retirement.
- (3) In case of officers, who have retired and while granting leave encashment at the time of retirement, the leave encashment availed during service stand adjusted, shall be paid the amount of the so adjusted earned leave, at the time of retirement as explained in the example below,-

**Example :**

Leave encashed during service	120 days
Leave to the credit of the officer on the date of retirement	300 days
Maximum Leave to be encashed at the time of retirement	300 days
Eligible to get encashment of leave	300 days
Leave encashment granted at the time of retirement (120 days leave deducted on account of encashment during service)	300 – 120 =180 days instead of 300 days
That 120 days leave encashment is required to be given to the officer now.	

- (4) Judicial Officer shall not be insisted for availing leave.

(5) For encashment of leave the block period of 2 years shall start from 01.11.2023.

**6. Electricity and Water Charges.-**

- (1) The 50% of the electricity charge and water charge consumed at the Residence shall be reimbursed.
- (2) The ceiling in terms of units of electricity and the quantity of water consumed shall be as follows:

Designation	Electricity Units	Water Quantity
District Judges	8000 units per annum	420 Kls per annum
Civil Judges	6000 units per annum	336 Kls per annum

- (3) Reimbursement of electricity and water charges shall be on the quarterly basis on production of proof of payment of the billed amount. The ceiling of units shall be strictly counted on yearly basis.
- (4) This allowance shall be available at the enhanced rates w.e.f. 01.01.2020.

**7. Higher Qualification Allowance.-**

- (1) The Judicial Officers shall be granted three advance increments for acquiring higher qualification i.e. post- graduation in law and one more advance increment, if he acquires Doctorate in Law.
- (2) The advance increments once granted for post-graduation degree or Doctorate in law shall not be again granted if, in future, the officer acquires post graduate or Doctorate degree in any other subject.
- (3) The advance increments shall be available to the officer who had acquired the post-graduation degree or Doctorate either before recruitment or at any time subsequent thereto while in service.
- (4) The advance increments shall be granted from the date of initial recruitment, if the officer has already acquired the postgraduation degree or Doctorate and from the date of acquiring the post-graduation or Doctorate degree, if acquired after joining the service.
- (5) The advance increments shall be available in the District Judge Cadre from District Judge (Entry Level) to District Judge (Selection Grade) and from District Judge (Selection Grade) to District Judge (Super Time Scale).

- (6) The advance increments for all practical purposes shall be part of salary and Dearness Allowance shall be available on the same.

**8. Leave Travel Concession(LTC)/Home Travel Concession(HTC).-**

- (1) The Judicial Officers may be permitted to avail one LTC and one HTC in a block of 3 years.
- (2) Encashment of 10 days earned leave while availing LTC (not HTC) (subject to the maximum of 60 days) can continue. The same will be in addition to encashment of 300 days at the time of retirement and 30 days in a block of two years.
- (3) As far as fresh recruits are concerned, the HTC shall be allowed 2 times in the first block of 3 years. However, the block of 3 years will commence on completion of the period prescribed for probation (not necessarily declared)
- (4) The Judicial officers irrespective of their rank shall be allowed to travel by air and the reimbursement shall be made subject to the condition that the tickets have been purchased either directly from the Airlines or from the agents authorized, namely, Ashoka Travels, Balmer and Lawrie and IRCTC by the Central/State Government subject to further addition or deletion of the authorized agent by the Central/State Government.
- (5) The other details such as class of travel, carry over, advance, etc. shall be governed by the respective rules/orders of the State;
- (6) The Judicial officers may be allowed to carry forward LTC anywhere in India beyond retirement for a period of one year.
- (7) The Judicial officers shall not be required to avail of earned leave only, for LTC/HTC purpose and they may be permitted to avail of casual leave as a prefix and suffix to the extent of two days.
- (8) Block period of three years shall start from 01.01.2024.

**9. Medical Allowance/Medical Facilities.-**

- (1) Fixed medical allowance shall be payable @Rs.3,000/- p.m. to the serving Judicial Officers with effect from 01.01.2016;
- (2) Fixed medical allowance shall be payable @Rs.4,000/- to the pensioners and family pensioners with effect from 01.01.2016;
- (3) The spouse or other dependents of Judicial Officers drawing family pension shall also be eligible for medical facilities/reimbursement at par with the pensioners of the judiciary;

(4) Regarding Medical Treatment of Judicial Officers and their Family members and Reimbursement procedure shall be governed by this Department's Order No. 13040/XXI-B/CG/06, dated 31.10.2006 (as amended from time to time) and this Department letter (clarification) no. 5738/3123/21-B/C.G./2011, dated 26.8.2011, till further Order is issued as per the Order dated 04.01.2024 of the Hon'ble Supreme Court of India.

**10. Newspaper and Magazine Allowances.-**

- (1) Ceiling limit of Reimbursement for newspaper and magazines shall be Rs.1000/- p.m. for District Judges (two newspapers and two magazines) and Rs.700/- p.m. for Civil Judges (two newspapers and one magazine).
- (2) The reimbursement shall be on half yearly basis from January to June and July to December, on the basis of self certification.
- (3) The allowance at the above mentioned rates shall be available from 01.01.2020.

**11. Robe Allowance.-**

Judicial Officer shall be entitled for Robe allowance of Rs 12,000 once in three years with effect from 01.01.2016.

**12. Special Pay for Administrative Work.-**

- (1) Special Pay for Judicial officers doing administrative work shall be payable to:
  - (a) Principal District and Sessions Judges : Rs.7000/- per month
  - (b) Other District Judges including I Additional District Judges entrusted with administrative work who have to generally spend time beyond Court working hours : Rs. 3500/- per month.
  - (c) District Judges presiding over Special Courts and Tribunals having independent administrative responsibilities : Rs.3500/- per month.
  - (d) CJMs and Principal Senior, Junior Civil Judges and other Judicial Officers having administrative responsibilities being in charge of independent Courts with filing powers : Rs.2000/- per month.
- (2) The Special Pay shall be available w.e.f. 01.01.2019.

**13. Sumptuary Allowance.-**

- (1) The sumptuary allowance shall be available to the Judicial Officers at the following rates :  
District Judges Rs. 7,800/- per month

- Civil Judges (Sr. Div.)Rs. 5,800/- per month  
 Civil Judges (Jr. Div.)Rs. 3,800/- per month  
 (2) The allowance shall be available w.e.f. 01.01.2016.  
 (3) The following categories of Judicial Officers shall get Rs.1,000/- (One thousand) more by virtue of their status or the additional responsibilities they shoulder; -
- Principal District Judge in-charge of administration in the Districts/Cities.
  - District Judges in selection grade and super time-scale.
  - Director of Chhattisgarh State Judicial Academy/Member Secretary, State Legal Services Authority.
  - Chief Judicial Magistrate.
- (4) No sumptuary allowance shall be payable to retired Judicial Officers.

#### **14. Telephone Facility.-**

- (1) The Judicial Officers shall be provided with the following telephone facilities,-
- i. **Residential Telephone (Landline) :**  
 (a) The landline telephone and broadband facility (by the same or different service providers) shall be provided at the residence of the Judicial Officers with the permitted user as follows :  
 District Judges : Rs.1500/- per month  
 Civil Judges : Rs.1000/- per month  
 inclusive of rent, calls (local and STD both) and internet use.
- (b) At places where broadband facility is not available, the permissible user shall be :  
 District Judges : Rs.1000/- per month  
 Civil Judges : Rs.750/- per month  
 inclusive of rent and calls (local and STD both).

**ii Mobile Phone**

- (a) The provision of mobile phone (handset) with internet shall be as follows:
- District Judge : Rs.30,000/-  
 Civil Judges (Jr. & Sr. Divisions) : Rs.20,000/-
- And the permissible user shall be :  
 District Judges : Rs.2000/- per month  
 Civil Judges : Rs.1500/- per month

inclusive of internet data package

(b) At the request of the Judicial Officers, the mobile phone handset shall be replaced once in three years.

(c) The Judicial Officers shall be given option to retain the old mobile phone handset at a price to be determined as per the guidelines prescribed by the Registry of High Court.

**iii Office Telephone.**

Judicial Officers shall be provided telephone **with STD and fiber network internet facility**. In addition to free call charges, the installation charges and monthly rental charges shall be borne by the State Government

**Limits of Bimonthly Free Call Charges**

District Judge (Principal District Judge/ Super-time Scale/ Selection Grade)	Rs. 3000 p.m.
District Judge (Entry Level)	Rs. 2000 p.m.
Senior Civil Judge	Rs. 2000 p.m.
Civil Judge	Rs. 1500 p.m.

**15. Transfer Grant.-**

- (1) On transfer, the composite transfer grant shall be equivalent to one month's basic pay.
- (2) If the transfer is to a place at a distance of 20 kilometres or less or within the same city (if it involves actual change of residence), the transfer grant shall be 1/3 rd of the basic pay.
- (3) For the transportation of personal effects, the O.M. dated 13.07.2017 issued by the Department of Expenditure; Government of India pursuant to the recommendations of VII CPC shall be applicable.
- (4) In case of transportation by road, the admissible amount shall be Rs.50/- per km. inclusive of labour charges for loading and unloading or the actual whichever is lower. The said amount shall be raised by 25% when the DA increases by 50%.

(5) The Officers who have undergone transfer(s) after 01.01.2016 and their claims for transfer grant paid as per pre-revised pay scales, shall be paid the differential amount on the basis of revised pay w.e.f. 01.01.2016.

**16. Hill Area/Tough Location Allowance.-**

- (1) Hill Area/Tough Location Allowance @Rs.5000/- per month shall be paid to the Judicial Officers posted in hill areas/tough locations, as specified by the Hon'ble High Court.
- (2) More beneficial provision, if any, already applicable to the officials of the State shall be extended to the Judicial officers.
- (3) In case of doubt, whether a particular area can be considered to be hilly or tough location area, decision of the High Court shall be followed in relation to the Judicial officers.
- (4) This allowance shall be available w.e.f. 01.01.2016.

**17. Home Orderly/Domestic Help Allowance.-**

- (1) The Home-cum-office orderly allowance shall be available to the serving Judicial officers at the following rates:
  - (i) District Judges: minimum wages for one unskilled worker subject to minimum of Rs.10,000/- per month.
  - (ii) Civil Judges : 60% of the minimum wages for one unskilled worker subject to minimum of Rs.7,500/- per month.
- (2) The allowance at the aforesaid rates shall be available to the Judicial Officers w.e.f. 01.01.2020.
- (3) The Judicial officers provided with **Class-IV** employee as an Attender/Peon/office subordinate for residential duties may exercise their option,-  
he may either to continue with the present system and forego the allowance; or  
he may opt for the allowance instead of availing the services of the official Attender/Peon.
- (4) (a) The payment of home orderly allowance should not result in discontinuance of practice, if any, of deputing the Office Peons/Attenders or other **Class-IV** employee during nights at the residences of,-
  - (i) Magistrates who are called upon to attend the Judicial work at times during night times;

(ii) the Office Peon/Attender or such other Class-IV employee deputed for night duty at the residence of Judicial officer living in the areas generally considered to be disturbed or security risk areas or outsourced security guards to be deployed in such areas; and

(iii) such personnel can also be deputed to the residence of Principal District Judge or equivalent rank officer having administrative responsibilities.

(b) The deployment of Peons/Attenders for such residential duties shall be subject to the availability of Class IV personnel and without detriment to Court related duties.

(5) (a) Domestic Help Allowance to the pensioners and family pensioners shall be available at the following rates from 01.01.2016 :

Pensioner : Rs.9,000/- per month

Family pensioners : Rs.7,500/- per month

(b) This allowance shall stand increased by 30% on completion of five years from 01.01.2016 that is, w.e.f. 01.01.2021.

(6) The allowance shall be drawn on the self certification of the Judicial Officer/Pensioner/Family Pensioner.

18. **House Rent Allowance and Residential Quarters.**- The allowance under the above head has the following components.-

**(a) RESIDENTIAL QUARTERS:**

(1) The Judicial Officer is to be provided government accommodation or requisitioned private accommodation within one month of taking charge of the post.

(2) If the Judicial Officer is not provided with the government accommodation or requisitioned private accommodation within one month, then the Judicial Officer may secure private accommodation and should be paid rent in the following terms:

(i) If the rent of the private accommodation is within the admissible house rent allowance mentioned below [sub-clause (b)], no fixation of rent is required. But the concerned Judicial Officer has to certify the actual rent being paid.

(ii) If the rent of the private accommodation is more than permissible house rent allowance, the rent shall be assessed by Principal District Judge with the assistance of PWD officials.

- (iii) If the difference between the permissible house rent allowance and the rent assessed is more than 15% and Principal District Judge may seek approval of High Court for payment of the said amount unless the officer is ready to pay the differential cost.
- (3) The minimum plinth area for the residential accommodation shall be 2500 sq. ft. for District Judge and 2000 sq. ft. for Civil Judge. However, The High Court administration have the discretion to sanction the design with higher plinth area.

**(b) HOUSE RENT ALLOWANCE:**

- (1) Judicial officers who are allotted official quarters for residence shall not be entitled to HRA;
- (2) Judicial officers residing in their own houses, including the house of a parent or spouse, shall also be entitled for the recommended HRA with effect from 01.01.2016 after obtaining permission from the High Court to reside in their own house and judicial officers already residing in hired accommodation will be entitled to the recommended HRA with effect from 01.01.2020, subject to the actual rent paid within the said ceiling;
- (3) The Office of the Principal District Judge or equivalent shall pay rent directly to the landlord, in which case, the officer is not eligible to draw HRA; and
- (4) The SNJPC rates of HRA should be applicable to all Judicial Officers as per the notification dated 07.07.2017 which was issued after the VIIth Central Pay Commission (CPC) by the Central Government:

Classification of Cities	Rates of HRA/pm as % of basic pay
X	24%
Y	16%
Z	8%

However, the minimum rates prescribed are 5400/-, 3600/- and 1800/- respectively. And the rate will be changed in accordance with the change in Dearness Allowance in the following terms:

Classification of Cities	Rates of HRA/pm as % of Basic Pay	When DA Crosses
X	27%	25%
	30%	50%
Y	18%	25%
	20%	50%

Z	9%	25%
	10%	50%

- (5) Z category is unclassified at present and the High Court of Chhattisgarh is at liberty to upgrade and add the cities in different classes;
- (6) In case Husband/wife both are Judicial Officers posted in the same station residing in their own accommodation shall not be entitled for HRA separately.

**(c) FURNITURE AND AIR CONDITIONER ALLOWANCE:**

- (1) Furniture grant of Rs.1.25 lakhs every five years shall be provided w.e.f. 01.10.2020 to the Judicial Officer subject to production of proof of purchase by the Judicial Officer. Household electrical appliances can also be purchased by availing of the said grant. The Officers having not less than two years of service will also be eligible for this allowance. The option to purchase the furniture being used by the officer at the depreciated rate shall be available at the time of fresh grant or retirement.
- (2) Apart from the furniture grant, one air-conditioner of **capacity of maximum 2 Ton** shall be provided at the residence of every Judicial Officer once in every five years.
- (3) All the aforementioned articles shall be purchased by the Judicial Officer himself/herself and utilization certificate along with the bill/receipt thereof shall be submitted by him/her to the Principal District Judge/Head of the Department which shall be kept with the service record of the concerned Judicial Officer and on transfer the Judicial Officer shall carry with himself/herself the said articles.
- (4) Judicial Officer who has ceased to be in service due to retirement or resignation, article purchased shall be retained by him/her subject to deposit of proportionate price of the articles for the remaining period of five years at the rate of 20% per year i.e. if at the time of retirement or resignation of Judicial Officer period of 3 years remain out of five year then the Officer has to deposit @ 20% of the total amount multiplies by 3. If at the time of retirement the period of six months or more remains it shall be considered one year for the purpose of computation. This rule shall be applicable for furniture provided earlier to the Judicial Officer.

- (5) In case of Death of any Judicial Officer before completion of five year no amount shall be recovered from his/her family members.
- (6) After completing of every five year articles purchased by the Judicial Officer being depreciated shall be given to him/her permanently, if he wants to retain the same voluntarily on deposit of 20% of value of the article otherwise said articles shall be auctioned by the Principal District Judge/Head of the Department and the auction money shall be deposited in the treasury. This rule shall also be applicable for furniture provided earlier to the Judicial Officers.
19. **City Compensatory Allowance (CCA).** City Compensatory Allowance shall be discontinued prospectively and no recovery shall be effected on the amount already paid on account of the allowances.

**This sanction has been accorded by the Finance Department  
vide Dispatch No. 82/2024/Finance/Rules/Four, dated 16.02.2024.**

**By Order and in the name of the  
Governor of Chhattisgarh**

**(Rajnish Shrivastava)**

Principal Secretary

Government of Chhattisgarh

Law & Legislative Affairs Department

Endt.No.325/PS LAW/89/XXI-B/C.G./2024

Nava Raipur, dated 16.02.2024

Copy forwarded to,-

- 1) Registrar General, High Court of Chhattisgarh, Bilaspur,
- 2) Accountant General, Chhattisgarh, Raipur,
- 3) Deputy Secretary, Chief Secretary Office, Government of Chhattisgarh, Mantralaya, Nava Raipur for perusal,
- 4) Secretary, Finance Department, Government of Chhattisgarh, Mantralaya, Nava Raipur for perusal,
- 5) Private Secretary to Hon'ble Law Minister, Government of Chhattisgarh, Mantralaya, Nava Raipur for perusal,
- 6) Private Secretary to Principal Secretary, Law, Government of Chhattisgarh, Mantralaya, Nava Raipur for perusal,
- 7) District and Sessions Judge,.....,
- 8) Principal Judge/ Judge Family Court.....,

- 9) Treasury Officer, Chhattisgarh,.....
  - 10) Under Secretary, Establishment/Accounts Section, Law and Legislative Affairs Department,
  - 11) Web- site administrator, Law and Legislative Affairs Department, Government of Chhattisgarh, for uploading in the Official Website,
  - 12) Deputy Director, Govt. Regional Printing Press, in front of Indravati Bhawan, Nava Raipur, C.G. for publication in the forthcoming Gazettes (Extra Ordinary),
- for information and necessary action.

  
16.2.24

(Shahabuddin Qureshi)  
Additional Secretary  
Government of Chhattisgarh  
Law and Legislative Affairs Department



**GOVERNMENT OF CHHATTISGARH  
LAW & LEGISLATIVE AFFAIRS DEPARTMENT  
MAHANADI BHAWAN, NAVA RAIPUR, ATAL NAGAR,  
MANTRALAYA (C.G.) 492002**

Phone No. 0771-2221346 Fax No. 0771-2510346

Email-lawdept.cg@gov.in

Raipur, Dated 29 /02/2024

**CHHATTISGARH LOWER AND HIGHER JUDICIAL SERVICE  
ALLOWANCES AMENDMENT ORDER, 2024**

No. 2220/105/XXI-B /C.G./24. The State Government, in due compliance with the directions delivered by Hon'ble Supreme Court of India, New Delhi in W.P. (C) No. 643/2015 All India Judges Association vs. Union of India & Ors dated 4<sup>th</sup> January, 2024, hereby, makes the following amendment in this Department order no. 324/PSLaw/89 /XXI-B /C.G./24, dated 16.02.2024, namely:-

**AMENDMENT**

In the said Order,-

1. In clause 7- **Higher Qualification Allowance**,-
  - (a) for sub-clause (5), the following shall be substituted, namely:-

"(5) The aforesaid advance increments to be received on account of acquiring post graduate degree or Ph.D in Law shall be admissible to the Judicial Officers in all cadre at every level like Civil Judge (Junior Division), Civil Judge (Senior Division), ACP Stage (ACP I or II), District Judge (Entry Level), District Judge (Selection Grade) and District Judge (Super- time Scale) Pay Scale J-1 to J-7."
  - (b) after sub-clause (6), the following shall be added, namely:-

"(7) The advance increments shall be made available to the officers, if the higher qualification has been acquired through regular studies (full time or part time) as well as through distance learning programmes."
2. In clause 8- **Leave Travel Concession (LTC)/Home Travel Concession (HTC)**,-  
in sub-clause (5), for the word "State", the words, figure, symbol and bracket "Central Civil Services (Leave Travel Concession) Rules, 1988" shall be substituted;
3. In clause 14- **Telephone Facilities**,-
  - (a) in sub-clause heading (ii) **Mobile Phone**-, after para (c), the following shall be added, namely:-

"(d) the said mobile handset purchase facility shall be admissible for a block year of three years from the 2016 i.e. for the period from the date 01.01.2016 upto 31.12.2018, from the date 01.01.2019 upto 31.12.2021, from the date 01.01.2022 upto 31.12.2024 and so on. If the bills for the block years 2016-2018 and 2019 to 2021 are not available, then it shall be admissible to utilize the said grant in current year."
  - (b) in sub-clause heading (iii) **Office Telephone**- in table "Limits of Bimonthly Free Call Charges", the words "p.m.", wherever they occur, shall stand omitted.

4. In clause 18, **House Rent Allowance and Residential Quarters**, in Sub-Heading (c) **Furniture and Air Conditioner Allowance**, -
- (a) in sub-clause (1), for the figure and symbol/date "1.10.2020", the figure and symbol/date "01.01.2016" shall be substituted;
- (b) after sub-clause (6), the following shall be added, namely:-
- "(7) Judicial Officers, who intend to claim arrears in respect of the Block Year Commencing from 01.01.2016 to 31.12.2020 and 01.01.2021 to 31.12.2025, the reimbursement in respect thereof shall be admissible on producing the bill thereof, in the establishment where they are posted at present."

**This sanction has been accorded by the Finance Department  
vide Dispatch No. 105/2024/Finance/Rules/Four, dated 29.02.2024**

**By Order and in the name of the  
Governor of Chhattisgarh**

**(Rajnish Srivastava)**

Principal Secretary

Government of Chhattisgarh

Law & Legislative Affairs Department

**Endt.No. 2221/105/XXI-B/C.G./2024**

**Nava Raipur, dated 29.02.2024**

Copy forwarded to,-

- ✓ 1) Registrar General, High Court of Chhattisgarh, Bilaspur,
- 2) Accountant General, Chhattisgarh, Raipur,
- 3) Deputy Secretary, Chief Secretary Office, Government of Chhattisgarh, Mantralaya, Nava Raipur for perusal,
- 4) Secretary, Finance Department, Government of Chhattisgarh, Mantralaya, Nava Raipur for perusal,
- 5) Private Secretary to Hon'ble Law Minister, Government of Chhattisgarh, Mantralaya, Nava Raipur for perusal,
- 6) Private Secretary to Principal Secretary, Law, Government of Chhattisgarh, Mantralaya, Nava Raipur for perusal,
- 7) District and Sessions Judge,.....,
- 8) Principal Judge/ Judge Family Court.....,.....,
- 9) Treasury Officer, Chhattisgarh,.....,
- 10) Under Secretary, Establishment/Accounts Section, Law and Legislative Affairs Department,
- 11) Web-site administrator, Law and Legislative Affairs Department, Government of Chhattisgarh, for uploading in the Official Website,
- 12) Deputy Director, Govt. Regional Printing Press, in front of Indravati Bhawan, Nava Raipur, C.G. for publication in the forthcoming Gazettes (Extra Ordinary),

for information and necessary action.

*29.2.24*

**(Shahabuddin Qureshi)**

Additional Secretary

Government of Chhattisgarh

Law and Legislative Affairs Department

GOVERNMENT OF CHHATTISGARH  
LAW & LEGISLATIVE AFFAIRS DEPARTMENT  
MAHANADI BHAWAN, NAVA RAIPUR, ATAL NAGAR,  
MANTRALAYA (C.G.) 492002

Phone No. 0771-2221346 Fax No. 0771-2510346

Email-lawdept.cg@gov.in

Raipur, Dated /03/2024

12 MAR 2024

CHHATTISGARH LOWER AND HIGHER JUDICIAL SERVICE  
ALLOWANCES AMENDMENT ORDER, 2024

No. /863/XXI-B /C.G./24. The State Government, in due compliance with the directions delivered by Hon'ble Supreme Court of India, New Delhi in W.P. (C) No. 643/2015 All India Judges Association vs. Union of India & Ors dated 4<sup>th</sup> January, 2024, hereby, makes the following further amendment in this Department order no. 324/PSLaw/89 /XXI-B /C.G./24, dated 16.02.2024, namely:-

**AMENDMENT**

In the said Order,-

1. In clause 9- **Medical Allowance/ Medical Facilities**,-  
for sub-clause (4), the following shall be substituted, namely:-

- “(4) (a) There is no necessity of reference from the Medical Officer. Straightaway, the Judicial Officers including pensioners/family pensioners shall be entitled to have consultations/treatment in the Government notified/empanelled private hospitals/Pathological Labs and seek reimbursement by submitting the bills as per the usual procedure under prevailing rules governing the members of the State Legislative Assembly. The State Government shall notify the lists of the hospitals/ dispensaries, Government and Private in each city at headquarters and taluka places of medical treatment of Judicial Officers and members of their families; and till then list of hospitals and dispensaries mentioned in Schedule A attached with this office order dated 28.02.2009 shall continue to be effective.
- (b) Since complete treatment cost is to be reimbursed and no ceiling limit is fixed as per the existing order, hence, no such scrutiny or second opinion is required as specified in Rule 7 of the Chhattisgarh Civil Services (Medical Attendance) Rules, 2013. However, if the controlling authority think it fit, he may send any medical reimbursement bill for the second opinion or scrutiny by the Chief Medical and Health Officer, Divisional Officer Ayurved/ District Ayurved Officer in charge or by the Medical Board as provided in Rule 7 of the Chhattisgarh Civil Services (Medical Attendance) Rules, 2013 in specific exceptional cases.
- (c) As the Civil Surgeon is not expected to counter sign the bills in the matter, which has not been referred by him or his subordinate, so

counter signature of Civil Surgeon shall not be necessary in the bills containing medicines out of PVMS list. However, the controlling authority may send the bills for counter signature of the civil surgeon in specified exceptional cases, if the authority deems it necessary.

- (d) Judicial Officers are entitled for treatment in any hospital apart from the hospitals mentioned in Schedule I and II of Order No. 1620/XXI-B/CG/ 08, Raipur dated 28.02.2009 without any referral letter. They Shall be entitled for reimbursement of expenditure to the extent of their entitlement as prescribed, had they got themselves treated in any notified/ Government hospitals. But in such cases prior intimation shall be given by the Judicial Officer specifying reasons which justify the treatment in such hospitals to the controlling authority:

Provided that, reimbursement of travel by air/rail/car/bus, in such cases shall be subject to orders/ circulars issued by the Government as are applicable to other Government Servants of the State:

Provided further that, circular relating to medical treatment aboard issued by the department of Public Health and Family Welfare shall be applicable to Judicial Officers as applied to other Government servants of the State.

- (e) The Doctor/ Physician/ Officer in Charge of the hospital or the attending surgeon/Physician under whom the treatment is taken shall be the Authorized Medical Attendant for the purpose of signing the essentiality certificate and cash memo(s) enclosed with the medical reimbursement bills in respect of treatment taken by the Judicial Officers in hospitals other than those notified by the State Government. When medical attendant himself is not the attendant, the Officer-in-charge of the hospital where treatment is taken by the Judicial Officer shall be the "Authorized Medical Attendant" for the purpose of Counter signature in Form 2 or issuing "essentiality certificate".
- (f) In regard to Judicial Officers governed by CGHS, the existing procedure which is quite simple and systematic, can be followed.
- (g) The Principal District Judges or Registry of High Court [in respect of Principal District Judge] shall be empowered to address credit letters to the concerned hospitals where the Judicial Officer or Judicial Pensioner/Family Pensioner has been or to be admitted as inpatient.
- (h) For the Pensioners and Family Pensioners, a Medical Card on the lines of what is being issued in Delhi as shown in **Appendix I** shall be issued by the Principal District Judge.

- (i) The expenditure incurred towards inpatient treatment or for serious ailments requiring more or less continuous treatment shall be processed and sanctioned by the Principal District Judges or other authorized Officer of that rank or as the case may be by the Registry of the High Courts.
- (j) In the case of emergency, the Judicial Officer, serving & retired as well as the family pensioner can take treatment in any nearest private hospital – not necessarily, Government notified hospitals and seek reimbursement as per the usual procedure. If necessary, Credit letter shall be issued for this purpose, as prescribed in sub-clause (g).
- (k) On submission of the estimate given by the recognized/empanelled hospital, 80% shall be sanctioned as advance, subject to preliminary scrutiny by the Principal District Judge or a District Judge of equivalent rank authorized by the Registry of the High Court. The balance shall be reimbursed on certification by the designated Civil Surgeon or Official of the Directorate of Medical & Health Services as the case may be. If the Government approved rates are not available for any particular item, the certifying officer shall have due regard to the rates generally charged in the hospitals concerned. Though there needs to be scrutiny before sanctioning the payment in view of the tendency to exaggerate the estimates, the extent of disallowance shall be minimal and the reasons for disallowance shall be disclosed by the certifying authority. The bills sent by the District Judge for scrutiny of the designated Civil Surgeon/Officer of Directorate shall be cleared within a maximum period of one month from the date of receipt.
- (l) The retired Judicial Officers and the family pensioners who have settled down in another State shall have the facility to claim medical reimbursement/advance from the State from which s/he is drawing pension/family pension.
- (m) The cost of treatment including room charges/tests undergone in any Government/Government notified/recognized hospitals/pathological labs in an emergency or otherwise shall be reimbursed to the serving officers on tour (official or private purpose) to another State or settled in another State after retirement even though it is not recognized hospital/lab in the State in which the officer is serving or had served.”

## APPENDIX-I

Proforma for Medical Card			
Name of the Officer.....			
Father's Name.....			
PPO No.....			
Details of Family Members-			
S.No.	Name of Family Member	Age	Relation
Date of Issue _____			
(Signature of Issuing Authority) Name/ Designation/Seal			

**This sanction has been accorded by the Department of Health and Family Welfare and Medical Education vide Dispatch No. 3154/ACS/Public Health and Family Welfare and Medical Education, dated 04.03.2024 & 06.03.2024 and Finance Department Dispatch No. 82/2024/Finance/Rules/Four, dated 16.02.2024.**

**By Order and in the name of the Governor of Chhattisgarh**

**(Rajnish Shrivastava)**

Principal Secretary

Government of Chhattisgarh

Law & Legislative Affairs Department

Nava Raipur, dated 03.2024

Endt. No. 2607 /863/XXI-B/C.G./2024

Copy forwarded to:-

- 1) Registrar General, High Court of Chhattisgarh, Bilaspur,
- 2) Accountant General, Chhattisgarh, Raipur,
- 3) Deputy Secretary, Chief Secretary Office, Government of Chhattisgarh, Mantralaya, Nava Raipur for perusal,
- 4) Principal Secretary, Department of Health and Family Welfare and Medical Education for perusal,
- 5) Secretary, Finance Department, Government of Chhattisgarh, Mantralaya, Nava Raipur for perusal,
- 6) Private Secretary to Hon'ble Law Minister, Government of Chhattisgarh, Mantralaya, Nava Raipur for perusal,
- 7) Private Secretary to Principal Secretary, Law, Government of Chhattisgarh, Mantralaya, Nava Raipur for perusal,
- 8) District and Sessions Judge,.....,
- 9) Principal Judge/ Judge Family Court.....,
- 10) Treasury Officer, Chhattisgarh,.....,
- 11) Under Secretary, Establishment/Accounts Section, Law and Legislative Affairs Department,

12 MAR 2024

- 12) Web-site administrator, Law and Legislative Affairs Department, Government of Chhattisgarh, for uploading in the Official Website,  
13) Deputy Director, Govt. Regional Printing Press, in front of Indravati Bhawan, Nava Raipur, C.G. for publication in the forthcoming Gazettes (Extra Ordinary),  
for information and necessary action.

  
✓ (Shahabuddin Qureshi)  
Additional Secretary  
Government of Chhattisgarh  
Law and Legislative Affairs Department



छत्तीसगढ़ शासन  
 विधि और विधायी कार्य विभाग, मंत्रालय  
 महानदी भवन, अटल नगर, नवा रायपुर, जिला-रायपुर (छ.ग.) 492002  
 फोन नं. 0771-2221346 फैक्स नं. 0771-2510346 ई-मेल-email-lawdept.cg@gov.in

क्रमांक 346 1270/21-ब(एक)/छ.ग./2023

नवा रायपुर, दिनांक /05/2024

प्रति,

रजिस्ट्रार जनरल,  
 छ0ग0 उच्च न्यायालय,  
 उच्च न्यायालय भवन बोदरी,  
 बिलासपुर (छ0ग0)।

24 MAY 2024

- विषय:- Regarding Compliance of the resolution passed by the Committee for Service Conditions of the District Judiciary in its meeting held on 01.02.2024.
- संदर्भ :- आपका ज्ञापन क्रमांक 346/दो-2-24/2023/ गोपनीय/2024 दिनांक 12.04.2024।

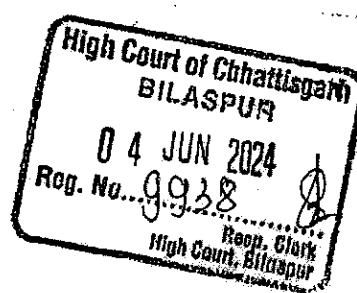
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उपरोक्त विषयांतर्गत लेख है कि, राज्य शासन, आदेश क्रमांक 324/पी.एस. लॉ/89/21-ब/छ.ग./24 दिनांक 16.02.2024 के खण्ड 14 के प्रावधान "(C) The Judicial officers shall be given option to retain the old mobile phone handset at a price to be determined as per the guidelines prescribed by the Registry of High Court." एवं माननीय उच्च न्यायालय के संदर्भित ज्ञापन दिनांक 12.04.2024 में प्रेषित प्रस्ताव के संबंध में Procedure for Procurement replacement and Disposal of Old and Obsolete Telecommunications & Computing/IT Products, Electronics Items etc. of High Court of Chhattisgarh Rules, 2013 के प्रावधान न्यायिक अधिकारियों पर यथावत लागू करने की सहमति व्यक्त करता है।

24.5.24

२ (शहाबुद्दीन कुरैरी)  
 अतिरिक्त सचिव  
 छ.ग. शासन विधि और विधायी कार्य विभाग

Later 2020



16/06/24  
 10 PM



छत्तीसगढ़ शासन  
विधि और विधायी कार्य विभाग, मंत्रालय  
महानदी भवन, अटल नगर, नवा रायपुर, जिला—रायपुर (छ.ग.) 492002  
फोन नं. 0771-2221346 फैक्स नं. 0771-2510346 ई-मेल—email-lawdept.cg@gov.in

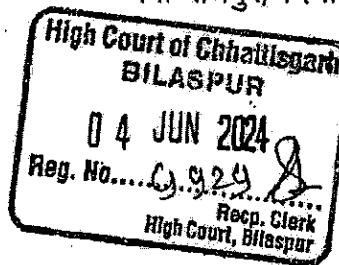
क्रमांक 768/1209/21-ब(एक)/छ.ग./2023

नवा रायपुर, दिनांक

29 MAY 2024

प्रति,

✓राजस्त्रार जनरल,  
छ0ग0 उच्च न्यायालय,  
उच्च न्यायालय भवन बोदरी,  
बिलासपुर (छ0ग0)।



**विषय:—** Regarding Compliance of the resolution passed by the Committee for Service Conditions of the District Judiciary in its meeting held on 20.03.2024.

**संदर्भ :—** आपका ज्ञापन क्रमांक 318/दो-2-24/2023/गोपनीय/2024 दिनांक 02.04.2024।

—000—

उपरोक्त विषयांतर्गत लेख है कि, राज्य शासन, एतद द्वारा, माननीय उच्चतम न्यायालय, नई दिल्ली के द्वारा प्रकरण क्रमांक W.P (C) No. 643/2015- All India Judges Association Vs. Union of India & Ors. में पारित आदेश दिनांक 04.01.2024 एवं इस विभाग द्वारा जारी आदेश क्रमांक 324/पी.एस. लॉ/89/21-ब/छ.ग./24 दिनांक 16.02.2024 के आलोक में राज्य के न्यायिक अधिकारियों को देय निम्नलिखित भत्तों के संबंध में माननीय छत्तीसगढ़ उच्च न्यायालय, बिलासपुर द्वारा प्रेषित प्रस्ताव पर, अपनी सहमति निम्नानुसार व्यक्त करता है, अर्थात्:—

2 **House Rent Allowance:-** HRA दिये जाने के प्रयोजन हेतु, राज्य के ऐसे नगर जिनकी जनसंख्या 5 लाख से 50 लाख तक हो उसे Y category के अंतर्गत शामिल किया जाता है।

2 **Furniture and Air Conditioner Allowance:-** Air Conditioner के क्षय हेतु अधिकतम सीमा रुपये 70,000/- निर्धारित किया जाता है।

3 **Hill Area/Tough Location Allowance:-** निम्नलिखित स्थानों को न्यायिक अधिकारियों को उक्त भत्ता दिये जाने के प्रयोजन हेतु हिल एरिया/टफ लोकेशन विनिर्दिष्ट किया जाता है :—

क्र.	सिविल जिला	स्थान
1	सरगुजा (अंबिकापुर)	सीतापुर
2	कोरिया (बिकुण्ठपुर)	जनकपुर
3	बलरामपुर-रामानुजगंज	वाङ्फनगर, बलरामपुर एवं राजपुर
4	दक्षिण बस्तर दंतेवाड़ा	बीजापुर, सुकमा, कोंटा

Letter 2020

30/06/24  
11.00 AM

5	जशपुर	कुनकुरी एवं बगीचा
6	उत्तर बस्तर कांकेर	भानुप्रतापपुर एवं पंखाजुर
7	कोण्डागांव	नारायणपुर
8	कोरबा	करतला
9	रायपुर	देवभोग
10	राजनांदगांव	अंबागढ़ चौकी

29.5.24  
 ४ (शहाबुद्दीन कुरेशी)  
 अतिरिक्त सचिव  
 छ.ग. शासन विधि और विधायी कार्य विभाग

**GOVERNMENT OF CHHATTISGARH  
LAW & LEGISLATIVE AFFAIRS DEPARTMENT  
MAHANADI BHAWAN, NAVA RAIPUR, ATAL NAGAR,  
MANTRALAYA (C.G.) 492002**

Phone No. 0771-2221346 Fax No. 0771-2510346

Email-lawdept.cg@gov.in

Raipur, Dated 19/07/2024

**CHHATTISGARH LOWER AND HIGHER JUDICIAL SERVICE  
ALLOWANCES AMENDMENT ORDER, 2024**

**No.1657/2238/XXI-B/C.G./24.** The State Government, in due compliance with the directions delivered by Hon'ble Supreme Court of India, New Delhi in W.P. (C) No. 643/2015 All India Judges Association vs. Union of India & Ors dated 4<sup>th</sup> January, 2024 and in compliance of the resolution passed by the " Committee for Service Conditions of the District Judiciary" in its meeting held on 20.03.2024, hereby, makes the following further amendment in this Department order no. 324/PSLaw/89 /XXI-B /C.G./24, dated 16.02.2024, namely:-

**AMENDMENT**

In the said Order,-

- In clause 8- **Leave Travel Concession (LTC)/ Home Travel Concession (HTC)**, after sub-clause (4), -
- (a) After the words, "Balmer and Lawrie and IRCTC", and before the words "by the Central/ State Government" the words "online platform MakeMyTrip.com and M/s Triupati Organizers and Travels Pvt. Ltd and M/s Vyas Travels" shall be inserted;
  - (b) For the punctuation full stop ". " The punctuation ":" Shall be substituted; and
  - (c) Below sub-clause (4), the following proviso shall be inserted, namely:-

"Provided that, in case of unavoidable circumstances, where the booking of ticket is done from unauthorized travel agent/website, the Principal District Judge in District and Head of the Institution, in case of deputation posting, are authorized to grant relaxation."

This sanction has been accorded by the Finance Department Dispatch No. 460/2024/Finance/Rules/Four, dated 18.07.2024.

By Order and in the name of the  
Governor of Chhattisgarh

(Rajnish Shrivastava)  
Principal Secretary  
Government of Chhattisgarh  
Law & Legislative Affairs Department

Copy forwarded to,-

- 1) Registrar General, High Court of Chhattisgarh, Bilaspur,
- 2) Accountant General, Chhattisgarh, Raipur,
- 3) Deputy Secretary, Chief Secretary Office, Government of Chhattisgarh, Mantralaya, Nava Raipur for perusal,
- 4) Principal Secretary, Department of Health and Family Welfare and Medical Education for perusal,
- 5) Secretary, Finance Department, Government of Chhattisgarh, Mantralaya, Nava Raipur for perusal,
- 6) Private Secretary to Hon'ble Law Minister, Government of Chhattisgarh, Mantralaya, Nava Raipur for perusal,
- 7) Private Secretary to Principal Secretary, Law, Government of Chhattisgarh, Mantralaya, Nava Raipur for perusal,
- 8) District and Sessions Judge,.....
- 9) Principal Judge/ Judge Family Court.....
- 10) Treasury Officer, Chhattisgarh,.....
- 11) Under Secretary, Establishment/Accounts Section, Law and Legislative Affairs Department,
- 12) Web-site administrator, Law and Legislative Affairs Department, Government of Chhattisgarh, for uploading in the Official Website,
- 13) Deputy Director, Govt. Regional Printing Press, in front of Indravati Bhawan, Nava Raipur, C.G. for publication in the forthcoming Gazettes (Extra Ordinary),

for information and necessary action.

*S 19.7.24*  
→ (Shahabuddin Qureshi)  
Additional Secretary  
Government of Chhattisgarh  
Law and Legislative Affairs Department.

छत्तीसगढ़ शासन  
विधि और विधायी कार्य विभाग, मंत्रालय,  
महानदी भवन, अटल नगर, नवा रायपुर, जिला-रायपुर (छ.ग.) 492002  
दूरभाष क्रमांक - 0771-2510346 ई-मेल -lawdept.cg@gov.in

क्रमांक ॥ ५५८६/२२६६/२१-ब/छ.ग./२०२४ रायपुर, दिनांक / ०७ / २०२४

प्रति,

✓ रजिस्ट्रार जनरल,  
उच्च न्यायालय छत्तीसगढ़,  
उच्च न्यायालय भवन बोदरी,  
बिलासपुर (छोगो)

विषय:- Regarding Compliance of the resolution passed by the Committee for Service Conditions of the District Judiciary in its meeting held on 20-03-2024.

संदर्भ:- आपका ज्ञापन क्रमांक 9091 / दो-१५-२/२०२४ दिनांक 15.06.2024 ।

— ०० —

उपरोक्त विषयक संदर्भिक ज्ञापन के अनुक्रम में छत्तीसगढ़ शासन, योजना, आर्थिक एवं सांख्यिकी विभाग, मंत्रालय का पत्र क्रमांक 707/2024/23 दिनांक 18.07.2024 के साथ प्राप्त राज्य की वर्तमान में शहरवार जनसंख्या की जानकारी संलग्न कर आपकी ओर प्रेषित है।

संलग्न:- उपरोक्तानुसार

19.7.24  
(शहाबुद्दीन कुरैशी)  
अतिरिक्त सचिव

छ.ग. शासन, विधि और विधायी कार्य विभाग

2266/21-ए  
19.07.2024

छत्तीसगढ़ शासन  
योजना, आर्थिक एवं सांख्यिकी विभाग  
मंत्रालय

महानदी अवन, नवा रायपुर अटल नगर-492002.

undersecy-planning@cg.gov.in

क्रमांक / 707/2024/23,

नवा रायपुर अटल नगर, दिनांक 18-07-2024.

२०२४ प्रति.

८११

प्रमुख सचिव,  
छत्तीसगढ़ शासन,  
विधि और विधायी कार्य विभाग  
मंत्रालय, महानदी भवन  
नवा रायपुर अटल नगर, जिला-रायपुर

विषय:- Regarding compliance of the resolution passed by the Committee for Service Condition of the District Judiciary in its meeting held on 20-03-2024.

सन्दर्भ:-आपका ज्ञापन क्रमांक 1557/1891/21-ब/छ.ग./2024, दिनांक 12-07-2024

—0—

उपरोक्त विषयान्तर्गत सन्दर्भित पत्र के माध्यम से राज्य की वर्तमान में शहरवार जनसंख्या की जानकारी आवश्यक कार्यवाही हेतु संलग्न है।

संलग्न:-यथोपरि।

उप सचिव,

छत्तीसगढ़ शासन,

योजना, आर्थिक एवं सांख्यिकी विभाग  
18/7/24

1150/PS/Le/24  
18/7/24

New Districts Name	Subdistt Name	Level	Name	Population at 01 March 2024
Chhattisgarh		State	State	8375000
Bemetara	Saja	Town	Parpondi (Np)	5218
Balod	Gurur	Town	Gurur (Np)	5266
Bijapur	Bhopalpattnam	Town	Bhopalpattanam (Np)	6200
Balrampur	Balrampur	Town	Balrampur (Np)	6216
Rajnandgaon	Chhuriya	Town	Chhuriya (Np)	6188
Uttar Bastar Kanker	Narharpur	Town	Narharpur (Np)	6390
Raigarh	Pusour	Town	Pusaur (Np)	6617
Balrampur	Rajpur	Town	Rajpur (Np)	6748
Balod	Gunderdehi	Town	Arjunda (Np)	6766
Kabeerdham	Kawardha	Town	Pipariya (Np)	6778
Surajpur	Premnagar	Town	Premnagar (Np)	6910
Bemetara	Berla	Town	Berla (Np)	7204
Bemetara	Saja	Town	Saja (Np)	7333
Manendragarh-Chirmiri-Bharatpur	Manendragarh	Town	Nai-Ledri (Np)	7440
Korba	Pali	Town	Pali (Np)	7691
Sarangarh-Bilaigarh	Bilaigarh	Town	Bilaigarh (Np)	7733
Sarangarh-Bilaigarh	Baramkela	Town	Baramkela (Np)	7811
Surajpur	Pratappur	Town	Pratappur (Np)	7860
Kabeerdham	Bodla	Town	Bodla (Np)	7935
Balod	Dondi Luhara	Town	Daundi Lohara (Np)	8432
Balrampur	Wadrafnagar	Town	Wadrafnagar (Np)	8436
Gariabandh	Chhura	Town	Chhura (Np)	8502
Janjgir - Champa	Pangarh	Town	Rahaud (Np)	8592
Balod	Dondi	Town	Chikhalakasa (Np)	8592
Surguja	Lakhanpur	Town	Lakhanpur (Np)	8746
Dhamtari	Magarlod	Town	Magarlod (Np)	8760
Kondagaon	Farasgaon	Town	Farasgaon (Np)	8796
Mungeli	Pathariya	Town	Pathariya (Np)	8836
Bemetara	Saja	Town	Devkar (Np)	8869
Bemetara	Nawagarh	Town	Maro (Np)	9201
Dhamtari	Dhamtari	Town	Aamadi (Np)	9206
Dantewada	Gidam	Town	Barsur (Np)	9256
Uttar Bastar Kanker	Antagarh	Town	Antagarh (Np)	9453
Jashpur	Pathalgaon	Town	Kotba (Np)	9492
Sarangarh-Bilaigarh	Baramkela	Town	Sariya (Np)	9662
Kabeerdham	Pandariya	Town	Pandatarai (Np)	9775
Kabeerdham	Sahaspur Lohara	Town	Sahaspur-Lohara (Np)	9788
Sukma	Konta	Town	Konta (Np)	9817
Khairagarh-Chhikbadan-Gandai	Chhuikhadan	Town	Chhuikhadan (Np)	9894
Janjgir - Champa	Champa	Town	Saragaon (Np)	10065
Surajpur	Pratappur	Town	Jarhi (Np)	10082
Sukma	Konta	Town	Dornapal (Np)	10096
Sakti	Malkharoda	Town	Adbhar (Np)	10143
Mahasamund	Mahasamund	Town	Tumgaon (Np)	10314
Dantewada	Gidam	Town	Geedam (Np)	10378
Balrampur	Samri(kusmi)	Town	Kusni (Np)	10389

New Districts Name	Subdistt Name	Level	Name	Population at 01 March 2024
Mungeli	Pathariya	Town	Sargaon (Np)	10439
Dhamtari	Kurud	Town	Bakhara (Np)	10527
Manendragarh-Chirmiri-Bharatpur	Manendragarh	Town	Jhagrakhand (Np)	10713
Sakti	Dabhra	Town	Chandrapur (Np)	10724
Sakti	Dabhra	Town	Dabhra (Np)	10935
Sakti	Jaijapur	Town	Jaijepur (Np)	11084
Balod	Dondi	Town	Doundi (Np)	11217
Janjir - Champa	Nawagarh	Town	Nawagarh (Np)	11323
Uttar Bastar Kanker	Bhanupratappur	Town	Bhanupratappur (Np)	11333
Raigarh	Lailunga	Town	Lailunga (Np)	11449
Balodabazar	Kasdol	Town	Tundra (Np)	11453
Korba	Katghora	Town	Chhurikala (Np)	11492
Bemetara	Thanakhamria	Town	Than-Khamharia (Np)	11679
Mahasamund	Pithora	Town	Pithora (Np)	11756
Bilaspur	Masturi	Town	Malhar (Np)	11863
Balodabazar	Palari	Town	Palari (Np)	11950
Balod	Gunderdehi	Town	Gunderdehi (Np)	12015
Durg	Durg	Town	Utai (Np)	12208
Sakti	Sakti	Town	Naya Baradwar (Np)	12265
Raipur	Raipur	Town	Koora (Np)	12354
Balodabazar	Baloda Bazar	Town	Lawan (Np)	12531
Bijapur	Bhairamgarh	Town	Bhairamgarh (Np)	12590
Raipur	Tilda	Town	Kharora (Np)	12883
Surguja	Sitapur	Town	Sitapur (Np)	13057
Raigarh	Gharghoda	Town	Gharghoda (Np)	13188
Kondagaon	Bade Rajpur	Town	Visrampuree (Np)	13448
Janjir - Champa	Nawagarh	Town	Shivrinarayan (Np)	13540
Uttar Bastar Kanker	Charama	Town	Charama (Np)	13540
Gariabandh	Rajim	Town	Fingeshwar (Np)	13603
Mohla-Manpur-Ambagarh Chouki	Ambagarh	Town	Ambagarh Chowki (Np)	13794
Durg	Dhamdha	Town	Dhamdha (Np)	13894
Bastar	Bastar	Town	Bastar (Np)	14016
Durg	Patan	Town	Patan (Np)	14134
Janjir - Champa	Pamgarh	Town	Kharod (Np)	14218
Uttar Bastar Kanker	Pakhanjur	Town	Pakhanjur (Np)	14229
Mahasamund	Basna	Town	Basna (Np)	14430
Sarangarh-Bilaigarh	Bilaigarh	Town	Bhatgaon (Np)	14466
Jashpur	Bagicha	Town	Bagicha (Np)	14544
Gariabandh	Bindranavagarh(Gariyaband)	Town	Gariyaband (Np)	14670
Bemetara	Nawagarh	Town	Nawagarh (Np)	14703
Bilaspur	Bilha	Town	Bilha (Np)	15410
Kondagaon	Keskal	Town	Keskal (Np)	15504
Surajpur	Bhaiyathan	Town	Bhatgaon (Np)	15628
Surajpur	Surajpur	Town	Bishrampur (Np)	15855
Balrampur	Ramanujganj	Town	Ramanujganj (Np)	16589
Raipur	Raipur	Town	Mana-Camp (Np)	16673
Raipur	Arang	Town	Mandir Hasaud (NP)	17864

New Districts Name	Subdistt Name	Level	Name	Population at 01 March 2024
Raigarh	Raigarh	Town	Kirodimalnagar (Np)	18275
Khairagarh-Chhikhadan-Gandai	Chhuikhadan	Town	Gandai (Np)	18521
Dhamtari	Nagri	Town	Nagari (Np)	18563
Janjir - Champa	Baloda	Town	Baloda (Np)	19012
Dantewada	Dantewada	Town	Dantewada (Np)	19016
Dhamtari	Kurud	Town	Kurud (Np)	19225
Jashpur	Kunkuri	Town	Kunkuri (NP)	19313
Sukma	Sukma	Town	Sukma (Np)	19425
Balodabazar	Kasdol	Town	Kasdol (Np)	19627
Gariabandh	Rajim	Town	Rajim (Np)	19654
Gorell-Pendra-Marwahi	Pendra	Town	Pendra (Np)	19695
Raigarh	Udaipur (Dharamjaigarh)	Town	Dharamjaigarh (Np)	20022
Raipur	Abhanpur	Town	Abhanpur (Np)	20131
Rajnandgaon	Dongargaon	Town	Dongargaon (Np)	20495
Sarangarh-Bilaigarh	Sarangarh	Town	Sarangarh (Np)	20859
Mungeli	Lormi	Town	Lormi (Np)	21141
Balodabazar	Simga	Town	Simga (Np)	22355
Bijapur	Bijapur	Town	Bijapur (Np)	22498
Kabeerdham	Pandariya	Town	Pandariya (Np)	22548
Jashpur	Pathalgaoon	Town	Pathalgaoon (Np)	23173
Manendragarh-Chirmiri-Bharatpur	Manendragarh	Town	Khongapani (Np)	24271
Bilaspur	Bilha	Town	Bodri (Np)	24384
Gorell-Pendra-Marwahi	Pendra Road Gorella	Town	Gaurella (Np)	25338
Bilaspur	Kota	Town	Kota (Np)	25672
Dantewada	Bade Bacheli	Town	Kirandul (M)	26345
Raigarh	Kharsia	Town	Kharsia (M)	26417
Raipur	Arang	Town	Arang (Np)	26629
Mahasamund	Bagbabra	Town	Bagbabra (Np)	27240
Bilaspur	Takhatpur	Town	Takhatpur (Np)	27853
Mahasamund	Saraipali	Town	Saraipali (Np)	27957
Surajpur	Surajpur	Town	Surajpur (M)	28161
Durg	Dhamdha	Town	Ahiwara (Np)	28433
Dantewada	Bade Bacheli	Town	Bade Bacheli (M)	29899
Sakti	Sakti	Town	Sakti (M)	30624
Narayanpur	Narayanpur	Town	Narayanpur (Np)	30835
Khairagarh-Chhikhadan-Gandai	Khairagarh	Town	Khairagarh (M)	31474
Korba	Katghora	Town	Katghora (Np)	31649
Janjir - Champa	Akaltara	Town	Akaltara (M)	31680
Koriya	Baikunthpur	Town	Shivpur Charcha (M)	32799
Balod	Balod	Town	Balod (M)	32986
Bilaspur	Kota	Town	Ratanpur (Np)	34364
Durg	Dhamdha	Town	Jamul (M)	36096
Durg	Dhamdha	Town	Kumhari (M)	36886
Balodabazar	Baleda Bazar	Town	Baleda Bazar (M)	37148
Korba	Katghora	Town	Dipka (M)	37882
Jashpur	Jashpur	Town	Jashpurnagar (M)	39476
Koriya	Baikunthpur	Town	Baikunthpur (M)	39657

New Districts Name	Subdistt Name	Level	Name	Population at 01 March 2024
Bemetara	Bemetara	Town	Bemetara (M)	39804
Raipur	Abhanpur	Town	Gobra Nawapara (M)	40890
Kondagaon	Kondagaon	Town	Kondagaon (M)	43131
Manendragarh-Chirmiri-Bharatpur	Manendragarh	Town	Manendragarh (M)	46129
Mungeli	Mungeli	Town	Mungeli (M )	50843
Raipur	Tilda	Town	Tilda Newra (M)	51166
Rajnandgaon	Dongargarh	Town	Dongargarh (M)	52129
Uttar Bastar Kanker	Kanker	Town	Kanker (M + Og)	52226
Janjir - Champa	Janjir	Town	Naila-Janjir (M)	56577
Balod	Dondi	Town	Dalli-Rajhara (M)	61880
Janjir - Champa	Champa	Town	Champa (M)	63126
Kabeerdham	Kawardha	Town	Kawardha (M)	65080
Mahasamund	Mahasamund	Town	Mahasamund (M)	75899
Balodabazar	Bhatapara	Town	Bhatapara (M)	80256
Manendragarh-Chirmiri-Bharatpur	Khadganva to Chirmiri	Town	Chirmiri (M.Corp)	119005
Raipur	Raipur	Town	Birgaon (M)	134317
Dhamtari	Dhamtari	Town	Dhamtari (M)	141825
Durg	Durg	Town	Risali (M Corp.)	151953
Surguja	Ambikapur	Town	Ambikapur (M Corp)	168877
Baslar	Jagdalpur	Town	Jagdalpur (M Corp.)	175004
Raigarh	Raigarh	Town	Raigarh (M Corp.)	209256
Rajnandgaon	Rajnandgaon	Town	Rajnandgaon (M Corp.)	227521
Durg	Dhamdha	Town	Bhilai Charoda (M)	255703
Durg	Durg	Town	Durg (M Corp.)	374947
Korba	Katghora	Town	Korba (M Corp.)	509477
Durg	Durg	Town	Bhilai Nagar (M Corp.)	723649
Bilaspur	Bilaspur	Town	Bilaspur (M Corp.)	734035
Raipur	Raipur	Town	Raipur (M Corp.)	1432891

**Source**

(1) Census 2001 & Census 2011

(2) National Commission on Population, MoHFW, GoI

Remark: It is estimated data at the position of March 1, 2024.

GOVERNMENT OF CHHATTISGARH  
LAW & LEGISLATIVE AFFAIRS DEPARTMENT  
MAHANADI BHAWAN, NAVA RAIPUR, ATAL NAGAR,  
MANTRALAYA (C.G.) 492002

Phone No. 0771-2221346 Fax No. 0771-2510346

Email-lawdept.cg@gov.in

Raipur, Dated 2024  
25 JUL 2024

CHHATTISGARH LOWER AND HIGHER JUDICIAL SERVICE  
ALLOWANCES AMENDMENT ORDER, 2024

1748  
No. /2335/XXI-B/C.G./24. The State Government, in compliance of the Memo No. 3666/II-15-2/2024, Bilaspur dated 28.02.2024 of Hon'ble High Court of Chhattisgarh and in compliance with the directions delivered by Hon'ble Supreme Court of India, New Delhi in W.P. (C) No. 643/2015 All India Judges Association vs. Union of India & Ors dated 4<sup>th</sup> January, 2024, hereby, makes the following further amendment in this Department order no. 324/PSLaw/89 /XXI-B /C.G./24, dated 16.02.2024, namely:-

AMENDMENT

In the said Order,-

- (1) In clause 5- Earned Leave Encashment, in sub-clause (1), for the date "01.01.2024", the dated "01.01.2016" shall be substituted; and
- (2) In clause 12- Special Pay for Administrative Work, in sub-clause (1), after para (d), the following shall be inserted, namely:-  
"(e) Special Pay for Administrative Work shall also be payable to the Judicial Officers posted on deputation in equivalent scale as per order of the Hon'ble Supreme Court."

This sanction has been accorded by the Finance Department Dispatch No. 475/2024/Finance/Rules/Four, dated 24.07.2024.

By Order and in the name of the  
Governor of Chhattisgarh

1  
(Rajnish Shrivastava)

Principal Secretary  
Government of Chhattisgarh  
Law & Legislative Affairs Department

25 JUL 2024

1749  
Endt.No. No. /2335/XXI-B/C.G./24

Nava Raipur, dated .07.2024

Copy forwarded to,-

- 1) Registrar General, High Court of Chhattisgarh, Bilaspur, in reference to Memo No. 3666/II-15-2/2024, Bilaspur dated 28.02.2024,
- 2) Accountant General, Chhattisgarh, Raipur,

- 3) Deputy Secretary, Chief Secretary Office, Government of Chhattisgarh, Manitalaya, Naya Raipur for perusal.
- 4) Principal Secretary, Department of Health and Family Welfare and Medical Education for perusal.
- 5) Secretary, Finance Department, Government of Chhattisgarh, Manitalaya, Naya Raipur for perusal.
- 6) Private Secretary to Hon'ble Law Minister, Government of Chhattisgarh, Manitalaya, Naya Raipur for perusal.
- 7) Private Secretary to Principal Secretary, Law, Government of Chhattisgarh, Manitalaya, Naya Raipur for perusal.
- 8) District and Sessions Judge.
- 9) Principal Judge, Judge Faculty.
- 10) Treasury Officer, Chhattisgarh.
- 11) Under Secretary, Establishment Accounts Section, Law and Legislative Affairs Department.
- 12) Web-site administrator, Law and Legislative Affairs Department, Government of Chhattisgarh, for uploading on the Official Website.
- 13) Deputy Director, Govt. Regional Planning Board, for upload on the website of Indraavati Bhawan, Naya Raipur, C.G. for publication in the front page of Districts Extraordinary.

for information and necessary action.

Shri Rakesh Singh  
Additional Secretary  
Chhattisgarh Law and Legislative Affairs Department

**GOVERNMENT OF CHHATTISGARH  
LAW & LEGISLATIVE AFFAIRS DEPARTMENT  
MAHANADI BHAWAN, NAVA RAIPUR, ATAL NAGAR,  
MANTRALAYA (C.G.) 492002**

Phone No. 0771-2221346 Fax No. 0771-2510346

Email-lawdept.cg@gov.in

Raipur, Dated 26/07/2024

**CORRIGENDUM**

F. No. 1771/2335/XXI-B/C.G./24. - Regarding “order no. 1748/2335/XXI-B/C.G./24 dated 25<sup>th</sup> July, 2024” issued by this Department regarding the Chhattisgarh Lower and Higher Judicial Service Allowance Amendment Order 2024, the following corrigendum is issued, namely:-

1. In clause (2), the words “in equivalent scale as per order of the Hon’ble Supreme Court” shall stand omitted.

**By Order and in the name of the  
Governor of Chhattisgarh**

(Rajnish Shrivastava)  
Principal Secretary  
Government of Chhattisgarh  
Law & Legislative Affairs Department

**Endt.No. No. 1772/2335/XXI-B/C.G./24**

**Nava Raipur, dated 26.07.2024**

Copy forwarded to,-

- 1) Registrar General, High Court of Chhattisgarh, Bilaspur, in reference to Memo No. 3666/II-15-2/2024, Bilaspur dated 28.02.2024,
- 2) Accountant General, Chhattisgarh, Raipur,
- 3) Deputy Secretary, Chief Secretary Office, Government of Chhattisgarh, Mantralaya, Nava Raipur for perusal,
- 4) Principal Secretary, Department of Health and Family Welfare and Medical Education for perusal,
- 5) Secretary, Finance Department, Government of Chhattisgarh, Mantralaya, Nava Raipur for perusal,
- 6) Private Secretary to Hon’ble Law Minister, Government of Chhattisgarh, Mantralaya, Nava Raipur for perusal,
- 7) Private Secretary to Principal Secretary, Law, Government of Chhattisgarh, Mantralaya, Nava Raipur for perusal,
- 8) District and Sessions Judge,.....,
- 9) Principal Judge/ Judge Family Court.....,
- 10) Treasury Officer, Chhattisgarh,.....,
- 11) Under Secretary, Establishment/Account

- 12) Section, Law and Legislative Affairs Department,
- 13) Web-site administrator, Law and Legislative Affairs Department, Government of Chhattisgarh, for uploading in the Official Website,
- 14) Deputy Director, Govt. Regional Printing Press, in front of Indravati Bhawan, Nava Raipur, C.G. for publication in the forthcoming Gazettes (Extra Ordinary), for information and necessary action.

*S 26.7.14*

**✓(Shahabuddin Qureshi)**

Additional Secretary

Government of Chhattisgarh

Law and Legislative Affairs Department.

GOVERNMENT OF CHHATTISGARH  
LAW & LEGISLATIVE AFFAIRS DEPARTMENT  
MAHANADI BHAWAN, NAVA RAIPUR, ATAL NAGAR,  
MANTRALAYA (C.G.) 492002

Phone No. 0771-2221346 Fax No. 0771-2510346

Email-lawdept.cg@gov.in

Raipur, Dated 07/08/2024

**CHHATTISGARH LOWER AND HIGHER JUDICIAL SERVICE  
ALLOWANCES AMENDMENT ORDER, 2024**

1682  
No. 2463/XXI-B/C.G./24. The State Government, in due compliance with the directions delivered by Hon'ble Supreme Court of India, New Delhi in W.P. (C) No. 643/2015 All India Judges Association vs. Union of India &Ors dated 4<sup>th</sup> January, 2024, hereby, makes the following further amendment in this Department order no. 324/PSLaw/89 /XXI-B /C.G./24, dated 16.02.2024, namely:-

**AMENDMENT**

In the said Order,-

In clause 3, **Concurrent Charges Allowance**, after sub-clause (4), the following shall be inserted, namely:-

"(5) Judicial Officers shall be entitled to Concurrent Charges Allowance with effect from 01.01.2016"

This sanction has been accorded by the Finance Department Dispatch No. 500/Finance/Rules/Four, dated 01.08.2024.

By Order and in the name of the  
Governor of Chhattisgarh

\\  
**(Mohan Prasad Gupta)**

Additional Secretary

Government of Chhattisgarh

Law and Legislative Affairs Department

Nava Raipur, dated 07.08.2024

Endt. No. 1683 /2463/XXI-B/C.G./24

Copy forwarded to,-

- 1) Registrar General, High Court of Chhattisgarh, Bilaspur,
- 2) Accountant General, Chhattisgarh, Raipur,
- 3) Deputy Secretary, Chief Secretary Office, Government of Chhattisgarh, Mantralaya, Nava Raipur for perusal,
- 4) Principal Secretary, Department of Health and Family Welfare and Medical Education for perusal,
- 5) Secretary, Finance Department, Government of Chhattisgarh, Mantralaya, Nava Raipur for perusal,

- 6) Private Secretary to Hon'ble Law Minister, Government of Chhattisgarh.  
Mantralaya, Nava Raipur for perusal.
- 7) Private Secretary to Principal Secretary, Law. Government of Chhattisgarh.  
Mantralaya, Nava Raipur for perusal,
- 8) District and Sessions Judge,.....
- 9) Principal Judge/ Judge Family Court.....
- 10) Treasury Officer, Chhattisgarh,.....
- 11) Under Secretary, Establishment/Accounts Section, Law and Legislative Affairs Department,
- 12) Web-site administrator, Law and Legislative Affairs Department, Government of Chhattisgarh, for uploading in the Official Website,
- 13) Deputy Director, Govt. Regional Printing Press, in front of IndravatiBhawan, Nava Raipur, C.G. for publication in the forthcoming Gazettes (Extra Ordinary),
- for information and necessary action.

*S 2.2.4*

○ (ShahabuddinQureshi)  
Additional Secretary  
Government of Chhattisgarh  
Law and Legislative Affairs Department.

GOVERNMENT OF CHHATTISGARH  
LAW & LEGISLATIVE AFFAIRS DEPARTMENT  
MAHANADI BHAWAN, NAVA RAIPUR, ATAL NAGAR,  
MANTRALAYA (C.G.) 492002

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Email-lawdept.cg@gov.in

Raipur, Dated 20/08/2024

**ORDER**

No. 1890 /2463/XXI-B/C.G./24. The State Government, with reference to clause 15 of this Department order no. 324/PSLaw/89 /XXI-B /C.G./24, dated 16.02.2024, hereby, clarifies that the Judicial Officers shall also be entitled to transfer grant/disturbance allowances, as available to the Officers of the Central Government, for travelling to their home town at the time of their retirement."

This sanction has been accorded by the Finance Department Dispatch No. 500/Finance/Rules/Four, dated 01.08.2024.

By Order and in the name of the  
Governor of Chhattisgarh

(Mohan Prasad Gupta)

Additional Secretary

Government of Chhattisgarh

Law and Legislative Affairs Department

Nava Raipur, dated 20/08/2024

Endt.No. 1891 /2463/XXI-B/C.G./24

Copy forwarded to,-

- 1) Registrar General, High Court of Chhattisgarh, Bilaspur,
- 2) Accountant General, Chhattisgarh, Raipur,
- 3) Deputy Secretary, Chief Secretary Office, Government of Chhattisgarh, Mantralaya, Nava Raipur for perusal,
- 4) Principal Secretary, Department of Health and Family Welfare and Medical Education for perusal,
- 5) Secretary, Finance Department, Government of Chhattisgarh, Mantralaya, Nava Raipur for perusal,
- 6) Private Secretary to Hon'ble Law Minister, Government of Chhattisgarh, Mantralaya, Nava Raipur for perusal,
- 7) Private Secretary to Principal Secretary, Law, Government of Chhattisgarh, Mantralaya, Nava Raipur for perusal,
- 8) District and Sessions Judge,.....
- 9) Principal Judge/ Judge Family Court.....
- 10) Treasury Officer, Chhattisgarh,.....
- 11) Under Secretary, Establishment/Accounts Section, Law and Legislative Affairs Department,

- 12) Web-site administrator, Law and Legislative Affairs Department, Government of Chhattisgarh, for uploading in the Official Website,  
13) Deputy Director, Govt. Regional Printing Press, in front of IndravatiBhawan, Nava Raipur, C.G. for publication in the forthcoming Gazettes (Extra Ordinary),  
for information and necessary action.

*J-2.2.4*

Y (ShahabuddinQureshi)  
Additional Secretary  
Government of Chhattisgarh  
Law and Legislative Affairs Department.

GOVERNMENT OF CHHATTISGARH  
LAW & LEGISLATIVE AFFAIRS DEPARTMENT  
MAHANADI BHAWAN, NAVA RAIPUR, ATAL NAGAR,  
MANTRALAYA (C.G.) 492002

Phone No. 0771-2221346 Fax No. 0771-2510346

Email-lawdept.cg@gov.in

Raipur, Dated 07 /08/2024

CHHATTISGARH LOWER AND HIGHER JUDICIAL SERVICE  
ALLOWANCES AMENDMENT ORDER, 2024

No. 1146/PS Law/2497/XXI-B/C.G./24. The State Government, in due compliance with the directions delivered by Hon'ble Supreme Court of India, New Delhi in W.P. (C) No. 643/2015 All India Judges Association vs. Union of India &Ors dated 4<sup>th</sup> January, 2024, hereby, makes the following further amendment in this Department order no. 324/PSLaw/89 /XXI-B /C.G./24, dated 16.02.2024, namely:-

AMENDMENT

In the said Order,-

In clause 14, Telephone Facility, in sub-para (a) of para (ii) Mobile Phone of sub-clause (1), after the words "internet data package" the words, sign and the date "above user charges shall be payable with effect from 01.01.2016" shall be inserted.

This sanction has been accorded by the Finance Department Dispatch No. 504/Finance/Rules/Four, dated 05.08.2024.

By Order and in the name of the  
Governor of Chhattisgarh

/

(Shahabuddin Qureshi)

Additional Secretary

Government of Chhattisgarh

Law and Legislative Affairs Department.

Endt.No. 1146/PS Law/2497 /2497/XXI-B/C.G./24 Nava Raipur, dated 07.08.2024  
Copy forwarded to,-

- ✓1) Registrar General, High Court of Chhattisgarh, Bilaspur,
- 2) Accountant General, Chhattisgarh, Raipur,
- 3) Deputy Secretary, Chief Secretary Office, Government of Chhattisgarh, Mantralaya, Nava Raipur for perusal,
- 4) Principal Secretary, Department of Health and Family Welfare and Medical Education for perusal,
- 5) Secretary, Finance Department, Government of Chhattisgarh, Mantralaya, Nava Raipur for perusal,

- 6) Private Secretary to Hon'ble Law Minister, Government of Chhattisgarh, Mantralaya, Nava Raipur for perusal,
  - 7) Private Secretary to Principal Secretary, Law, Government of Chhattisgarh, Mantralaya, Nava Raipur for perusal,
  - 8) Principal District and Sessions Judge,.....
  - 9) Principal Judge/ Judge Family Court.....
  - 10) Treasury Officer, Chhattisgarh,.....
  - 11) Under Secretary, Establishment/Accounts Section, Law and Legislative Affairs Department,
  - 12) Web-site administrator, Law and Legislative Affairs Department, Government of Chhattisgarh, for uploading in the Official Website,
  - 13) Deputy Director, Govt. Regional Printing Press, in front of IndravatiBhawan, Nava Raipur, C.G. for publication in the forthcoming Gazettes (Extra Ordinary),
- for information and necessary action.

*✓ 4/2/14*  
**(ShahabuddinQureshi)**

Additional Secretary

Government of Chhattisgarh

Law and Legislative Affairs Department.

GOVERNMENT OF CHHATTISGARH  
LAW & LEGISLATIVE AFFAIRS DEPARTMENT  
MAHANADI BHAWAN, NAVA RAIPUR, ATAL NAGAR,  
MANTRALAYA (C.G.) 492002

Phone No. 0771-2221346 Fax No. 0771-2510346

Email-lawdept.cg@gov.in

Raipur, Dated 13/08/2024

**CHHATTISGARH LOWER AND HIGHER JUDICIAL SERVICE  
ALLOWANCES AMENDMENT ORDER, 2024**

No. 2000/2550/XXI-B/C.G./24. The State Government, in due compliance with the directions delivered by the Hon'ble Supreme Court of India, New Delhi in W.P. (C) No. 643/2015 All India Judges Association vs. Union of India & Ors dated 4<sup>th</sup> January, 2024, hereby, makes the following further amendment in this Department order no. 324/PSLaw/89 /XXI-B /C.G./24, dated 16.02.2024, namely:-

**AMENDMENT**

In the said Order,-

In clause 14, Telephone Facility,-

in sub-clause (1), in para (ii) Mobile Phone, in sub-para (a),-

1. after the words and the date "payable with effect from 01.01.2016", for the punctuation full stop ":", the punctuation colon ":" shall be substituted; and
2. after sub-para (a), the following proviso shall be inserted, namely:-

"Provided that, (i) permissible user charges in the form of allowance, shall be paid to District Judges Rs. 2000/- p.m. and Civil Judges Rs. 1500/- p.m. respectively, for the period of January, 2016 to July, 2024 as arrears and (ii) from August 2024, mobile phone user charges, inclusive of internet data package, shall be paid to District Judges and Civil Judges with maximum limit of Rs. 2000/- p.m. and Rs. 1500/- p.m. respectively as per actual expenses incurred.

This sanction has been accorded by the Finance Department Dispatch No. 529/2024/Finance/Rules/Four, dated 12.08.2024.

By order and in the name of the  
Governor of Chhattisgarh

(Rajnish Srivastava)

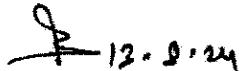
Principal Secretary

Government of Chhattisgarh  
Law & Legislative Affairs Department.

Contd/-

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  - 2) Accountant General, Chhattisgarh, Raipur,
  - 3) Deputy Secretary, Chief Secretary Office, Government of Chhattisgarh, Mantralaya, Nava Raipur for perusal,
  - 4) Principal Secretary, Department of Health and Family Welfare and Medical Education for perusal,
  - 5) Secretary, Finance Department, Government of Chhattisgarh, Mantralaya, Nava Raipur for perusal,
  - 6) Private Secretary to Hon'ble Law Minister, Government of Chhattisgarh, Mantralaya, Nava Raipur for perusal,
  - 7) Private Secretary to Principal Secretary, Law, Government of Chhattisgarh, Mantralaya, Nava Raipur for perusal,
  - 8) Principal District and Sessions Judge,.....,
  - 9) Principal Judge/ Judge Family Court.....,
  - 10) Treasury Officer, Chhattisgarh,.....,
  - 11) Under Secretary, Establishment/Accounts Section, Law and Legislative Affairs Department,
  - 12) Web-site administrator, Law and Legislative Affairs Department, Government of Chhattisgarh, for uploading in the Official Website,
  - 13) Deputy Director, Govt. Regional Printing Press, in front of IndravatiBhawan, Nava Raipur, C.G. for publication in the forthcoming Gazettes (Extra Ordinary),
- for information and necessary action.


 13.8.24

• (Shahabuddin Qureshi)  
 Additional Secretary  
 Government of Chhattisgarh  
 Law and Legislative Affairs Department.

**GOVERNMENT OF CHHATTISGARH  
LAW & LEGISLATIVE AFFAIRS DEPARTMENT  
MAHANADI BHAWAN, NAVA RAIPUR, ATAL NAGAR,  
MANTRALAYA (C.G.) 492002**

Phone No. 0771-2221346 Fax No. 0771-2510346

Email-lawdept.cg@gov.in

Raipur, Dated 14/08/2024

**CHHATTISGARH LOWER AND HIGHER JUDICIAL SERVICE  
ALLOWANCES AMENDMENT ORDER, 2024**

No. 2047/2487/XXI-B/C.G./24. The State Government, in due compliance with the directions delivered by the Hon'ble Supreme Court of India, New Delhi in W.P. (C) No. 643/2015 All India Judges Association vs. Union of India & Ors dated 4<sup>th</sup> January, 2024 and in compliance of Hon'ble High Court Memo No. 972/II-02-24/2023/Confdl./2024, Bilaspur dated 01.08.2024, hereby, makes the following further amendment in this Department order no. 324/PSLaw/89 /XXI-B /C.G./24, dated 16.02.2024, namely:-

**AMENDMENT**

In the said Order,-

1. In clause 1, **House Building Advance (HBA)**, in sub-clause (1) after the words and numbers "House Building Advance Rules, 2017", the words, numbers and date "issued by Government of India, Ministry of Housing and Urban Affairs vide O.M. No. I.17011/11(4)/2016-H-III, dated 9.11.2017 (Appendix-II)" shall be inserted.
2. In clause 3, **Concurrent Charges Allowance**, in para (1) after the words "a period of ten", the word "continuous" shall be inserted.

**By order and in the name of the  
Governor of Chhattisgarh**

**(Rajnish Srivastava)**

Principal Secretary

Government of Chhattisgarh

Law & Legislative Affairs Department.

dated 14.08.2024

Endt.No.2048/2487/XXI-B/C.G./24 Nava Raipur,

Copy forwarded to,-

- 1) Registrar General, High Court of Chhattisgarh, Bilaspur with reference to Memo No. 972/II-02-24/2023/Confdl./2024, Bilaspur dated 01.08.2024,
- 2) Accountant General, Chhattisgarh, Raipur,
- 3) Deputy Secretary, Chief Secretary Office, Government of Chhattisgarh, Mantralaya, Nava Raipur for perusal,
- 4) Secretary, Finance Department, Government of Chhattisgarh, Mantralaya, Nava Raipur for perusal,

- 5) Private Secretary to Hon'ble Law Minister, Government of Chhattisgarh, Mantralaya, Nava Raipur for perusal,
  - 6) Private Secretary to Principal Secretary, Law, Government of Chhattisgarh, Mantralaya, Nava Raipur for perusal,
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  - 11) Web-site administrator, Law and Legislative Affairs Department, Government of Chhattisgarh, for uploading in the Official Website,
  - 12) Deputy Director, Govt. Regional Printing Press, in front of Indravati Bhawan, Nava Raipur, C.G. for publication in the forthcoming Gazettes (Extra Ordinary),
- for information and necessary action.

*S-14.2.24*

**(Shahabuddin Qureshi)**  
Additional Secretary  
Government of Chhattisgarh  
Law and Legislative Affairs Department.

I.17011/11(4)/2016-H-III  
Government of India  
Ministry of Housing & Urban Affairs  
Housing-III Section  
\*\*\*\*\*

Nirman Bhawan, New Delhi.  
Dated 09.11.2017.

OFFICE MEMORANDUM

**Subject: House Building Advance Rules (HBA) – 2017.**

The following House Building Advance Rules is in supersession of existing rules on the subject:

**1. Introduction**

Grant of House Building Advance for Central Government employees is regulated in terms of rules and regulations laid down from time to time by the Ministry of Housing & Urban Affairs (earlier Ministry of Urban Development). These rules are as under:

**2. Purpose**

House Building Advance (HBA) is admissible to an employee for only one of the following purposes:

- i. Constructing a new house on the plot owned by the employee or spouse, either jointly or individually.
- ii. Purchasing a plot and constructing a house thereon.
- iii. Purchasing a plot under co-operative Schemes and constructing a house/ flat thereon or acquiring a house through membership of Cooperative Group Housing Societies.
- iv. Purchase/construction of house under the self-financing schemes of Delhi, Bangalore, UP, Lucknow etc.
- v. Outright purchase of a new ready-built house/ flat from Housing Boards, Development Authorities and other statutory or semi-Government bodies and from registered builders i.e., registered private builders, architects, house building societies, etc., but not from private individuals.
- vi. Expansion of living accommodation of an existing house owned by the employee or jointly with spouse. The total cost of the existing structure (excluding cost of land) and the proposed additions should not exceed the prescribed cost ceiling under these rules.
- vii. Repayment of loan or advance taken from a Government or HUDCO or private sources even if the construction has commenced, subject to certain conditions.

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- viii. Existing employees who have already taken Home Loans from Banks and other financial institutions are allowed to migrate to this scheme, subject to fulfillment of extant conditions.
- ix. Constructing only residential portion of the building on a plot earmarked for a shop-cum-residential plot, in a residential colony, subject to prescribed cost ceiling.

### **3. Eligibility**

- i. All permanent government employees.
- ii. All other employees with at least 5 years of continuous service, provided they do not hold permanent appointment under a State Government and the sanctioning authority is satisfied about their likely retention in service till the house is built and mortgaged.
- iii. Members of All India Services deputed for service under the Central Government/Company/ Association/Body of individuals whether incorporated or not, which is wholly or substantially owned or controlled by the Central Government or an International Organization, and autonomous body not controlled by Government or Private Body.
- iv. Employees of Union Territories and North East Frontier Agency.
- v. Staff/ Artistes of the All India Radio who fulfil the condition prescribed at (ii) above and have been appointed in long term contracts extending to the age as per extant rules.
- vi. Central government employees governed by The Payment of Wages Act, 1936.
- vii. Central government employees on deputation to another Department or on Foreign Service. Such cases to be processed by the Head of the Office of the Parent Department.
- viii. Extant rules for eligibility conditions of Ex-servicemen and of central government employees under suspension remains unchanged.

**Note:** In cases where both the spouses are central government employees and are both eligible for grant of House Building Advance, the advance will be admissible to both of them jointly/ separately.

### **4. Cost Ceiling Conditions -**

- i. Cost of the house to be built/purchased (excluding the cost of plot) should not exceed 139 times of the basic pay of the employee subject to a maximum of Rs. 1.00 crore (one crore) only. In individual cases, if the Administrative Ministry is satisfied on the merits of the case, the cost ceiling may be relaxed up to a maximum of 25% by the Head of the Department.

*Smt*

## 5. Amount of Advance

- i. Only one advance shall be sanctioned to the government servant during his/ her entire service.
- ii. The maximum amount of advance shall be:
  - a) 34 months basic pay subject to a maximum of Rs. 25.00 lakhs only (Rs. Twenty five lakhs), or cost of the house/flat, or the amount according to repaying capacity, whichever is the least for construction/purchase of new house/flat.
  - b) For expansion of existing house, the amount of HBA will be limited to 34 months basic pay subject to maximum of Rs.10.00 lakhs only (Rs. Ten lakhs), or the cost of the expansion, or the amount according to repaying capacity, whichever is the least.
  - c) The amount of the advance shall be restricted to 80% of true cost of the land and construction of house or cost of expansion of living accommodation in the case of construction in rural areas. This can be relaxed and 100% can be sanctioned if the Head of the Department certifies that the concerned rural area falls within the periphery of town or city.

## 6. Repayment Capacity

For the purpose of calculating the admissible loan amount, the repayment capacity of the central government employee shall be calculated as below:

a)	In cases of employee retiring after 20 years.	40% of basic pay.
b)	In cases of employee retiring after 10 years but not later than 20 years.	Up to 40% of basic pay. 65% of DCR Gratuity may also be adjusted.
c)	In cases of employee retiring within 10 years.	Up to 50% of basic pay DCR Gratuity up to 75% can be adjusted.

## 7. Applicable Rate of Interest and Methodology of Recovery of House Building Advance

- i. The Interest on Housing Building Advance for the financial year 2017-18 onwards shall be 8.50%. This shall be reviewed every three years to be notified in consultation with Ministry of Finance.
- ii. The methodology of recovery of HBA shall continue as per the existing pattern of recovery of principal first in the first fifteen years in not more than 180 monthly instalments and interest thereafter in next five years in not more than 60 monthly instalments. The advance carries simple interest from the date of payment of first instalment.
- iii. All cases of subsequent tranches/ installments of HBA being taken by the employee in different financial years shall be governed by the applicable rate of

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interest in the year in which the HBA was sanctioned, in the event of change in the rate of interest.

**Note:** The clause of adding a higher rate of interest at 2.5% (two point five percent) above the prescribed rate during sanction of House Building Advance, as reproduced below, stands withdrawn.

*"Sanction should stipulate the interest 2.5% over and above the scheduled rates with the stipulation that, if conditions attached to the sanction including those relating to the recovery of amount are fulfilled completely to the satisfaction of competent authority, a rebate of interest of the extent of 2.5% will be allowed".*

## 8. Disbursement

- i. Advance for purchase of ready built house can be paid in one lump sum as soon as the applicant executes an agreement in the prescribed form. The employee should ensure that the house is purchased and mortgaged to the Government within 3 months of drawl of the advances.
- ii. Advance for purchase/ construction of new flat may be paid either in one lump sum or in convenient instalments at the discretion of the Head of Department. The employee should execute the agreement in prescribed form before the advance/ first instalment of advance is paid to him/ her. The amount drawn by the employee should be utilized for the purchase/ construction of the flat within one month.
- iii. Advance for construction/ expansion of living accommodation, etc., shall be payable in two instalments of 50% each. The first instalment will be paid after the plot and proposed house/ existing house is mortgaged and the balance on the construction-reaching plinth level.
- iv. Advance for expansion to be carried out on the upper storey of the house will be disbursed in two instalments, first instalment on executing the mortgage deed and the second instalment on the construction reaching roof level.
- v. In the case of advance for purchase of plot and construction of house, the advance will be disbursed as below:
  - a) **Single Storeyed House:** After agreement in prescribed form is executed on production of surety bond, 40% of the advance or actual cost will be disbursed for purchase of plot. The balance amount will be disbursed in two equal instalments, first after the mortgage is executed and second on the construction reaching plinth level.
  - b) **Double Storeyed House:** 30% of advance for cost of plot will be disbursed on executing the agreement. The balance amount will be disbursed in two equal instalments, the first on executing the mortgage deed and the second on construction reaching plinth level.

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## **9. Mortgage and Creation of Second Charge**

- a) House shall be mortgaged on the behalf of President of India. However, the employee, if he wishes to take a second charge to meet the balance cost of the house/ plot or flat from recognized financial institutions, then he/ she may declare the same and apply for NOC at the time of the applying for HBA. NOC for second charge will be given along with sanction order of HBA. The total loan from HBA and from all other sources cannot be beyond ceiling cost of the house as defined under para 4 above.
- b) In case if HBA is availed by both husband/ wife jointly.
  - i. HBA Mortgage paper, insurance paper and other papers regarding property shall be submitted to one of the loan sanctioning authorities of their choice.
  - ii. A No Objection Certificate may be obtained from the 2<sup>nd</sup> loan sanctioning authority.
  - iii. The property mortgaged to behalf of President of India, shall be reconvened on the prescribed form to the central government employee concerned (or their successors in interest, as the case may be), after the advance together with interest thereon, has been repaid to Government in full and after obtaining No Demand Certificate in respect of HBA loan sanctioned by the 2<sup>nd</sup> loan sanctioning authority.

## **10. Insurance**

- a) Immediately on completion of construction/purchase of house/flat, the employee shall insure the house with the recognized institutions as approved by Insurance Regulatory and Development Authority (IRDA), for not less than the amount of advance and shall keep it so insured against damage by fire, flood and lightning till the advance together with interest thereon is repaid in full and deposit the policy documents with the Head of the Department (HoD). Renewal of insurance will be done every year and premium receipts produced for inspection of the HoD regularly.
- b) Penal interest of 2% over and above existing rate of interest will be recovered from the employee for those periods which are not covered by insurance of the house.

## **11. Migration**

For existing House Building Advance beneficiaries who wish to migrate, a separate order for migration to the revised House Building Advance rules will be issued shortly.

## **12. Extant rules**

Apart from above stated changes in relevant sections in the earlier version of House Building Advance rules, all other extant rules shall continue to apply till further orders.



13. This issues in consultation with Comptroller & Auditor General, in so far as the persons working in the Indian Audit & Accounts Department concerned.
14. Hindi version will follow.
15. This comes to the effect from the date of issue.

*SVS*

(Shailendra Vikram Singh)

Director

Ministry of Housing & Urban Affairs

Tel 23062798

To

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